

Setting up of a Language Commission

1046. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is envisaged to set up a Language Commission and a Committee comprising of MPs under Article 344 of the Constitution after the passage of every ten years;

(b) if so, the number of Language Commissions set up so far alongwith the dates when they were set up and the names of the Chairman and other members in each Commission;

(c) the main recommendations made by each Commission and the action taken by Government on them;

(d) if not, the reasons therefor; and

(e) the likely date by which a new Language Commission would be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a). No, Sir. There is a provision in Article 344(1) of the Constitution that the President shall at the expiration of five years from the commencement of the Constitution and thereafter at the expiration of ten years from such commencement constitute a Commission. It is also provided in Article 344(4) and (5) of the Constitution that a Committee of Parliament on Official Language shall be constituted to examine the recommendations of the Commission.

(b) One Language Commission has been set up so far. It was constituted on 7th June, 1955. The names of the Chairman and other members of the Commission are given in Statement I. [Placed in Library. See No. LT-4244/82].

(c) The main recommendations of the first Language Commission are given in Statement II. [Placed in Library. See No. LT 4244/82].

(d) In accordance with the provisions of Article 344(4) & (5) of the Constitution, a Committee of Parliament on Official Language was constituted in 1957 which submitted its report to the President. After considering the report, the President issued an order which *inter alia* contained items like constitution of Official Language Legislative Commission, Commission for Scientific and Technical Terminology, arrangements for translation of statutory and non-statutory literature, and training of the Central Government employees in Hindi; etc.

(e) In order to ensure implementation the recommendations made by the first Language Commission, the President issued an order on 27th April, 1960 and necessary action is being taken on the items included in the order. In the circumstances, constitution of second Language Commission is not considered necessary for the present.

Pension to Freedom Fighters

1047. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any cases for the sanction of Swatantrata Samman Pension have been finalised during the financial years 1980-81, 1981-82 and the current financial year to date;

(b) if so, the number of the Freedom Fighters who have been sanctioned this pension State-wise (with the name of the district concerned).

(c) the number of cases for which claims have been rejected alongwith the grounds on which they have been rejected State-wise for each year; and

(d) the number of cases, State-wise still pending for decision and the reasons for delay in the disposal thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). Yes, Sir. The number of Samman pensions sanctioned State-wise is as per statement-I.

(c) The number of claims rejected since the beginning of the scheme in 1972 is given State-wise as per Statement-II. The claims are rejected on one or more of the following grounds:

(i) Claim of suffering not supported by documents acceptable within the provisions of Scheme.

(ii) Imprisonment/detention being less than six months (3 months in case of women SC/ST applicant under liberalised Scheme effective from 1-8-80).

(iii) Suffering not in connection with Freedom Movement.

(iv) Submission of false documentary evidence.

(v) Premature release on tendering apology.

(vi) Participation in movements/mutinies not recognised as part of the national freedom struggle.

(d) The number of cases still pending for decision is given State-wise as per Statement-II. These cases are pending for verification reports from the State Governments and will be finalised as soon as the same are received. Most of these claims have been filed under the liberalised pension Scheme effective from 1-8-80.

Statement I

Name of the State	No. of sanctioned cases		Current financial
	1980-81	1981-82	year upto 31-5-82
1. Andaman & Nicobar	1	32	1
2. Andhra Pradesh	16	78	15
3. Arunachal Pradesh	..	2	..
4. Assam	7	27	10
5. Bihar	68	467	4
6. Chandigarh	..	14	1
7. Delhi	34	94	3
8. Goa	10	46	1
9. Gujarat	25	60	74
10. Haryana	5	53	2
11. Himachal Pradesh	8	6	1
12. J&K	9	32	3
13. Kerala	9	20	2
14. Karnataka	40	499	99
15. Madhya Pradesh	13	88	2
16. Maharashtra	83	413	190
17. Manipur
18. Meghalaya	..	1	..

1	2	3	4
19. Mizoram
20. Nagaland
21. Orissa	11	41	5
22. Pondicherry	1	24	2
23. Punjab	39	209	17
24. Rajasthan	4	36	4
25. Tamil Nadu	18	113	5
26. Tripura	27	32	..
27. Uttar Pradesh	64	399	99
28. West Bengal	154	61	74
29. INA Personnel.	943	575	393
Total:	1579	3422	1007

Note: The total number of applications received under the liberalised pension scheme effective from 1-8-80 upto 31-3-1982, the last date is 174896.

Statement II

Name of the State	No. of rejected cases (out of total applica- tion received from commencement of the scheme upto 31-5-82)
1	2
1. Andaman & Nicobar	32
2. Andhra Pradesh	7900
3. Arunachal Pradesh.	10
4. Assam	9259
5. Bihar	32434
6. Chandigarh.	36
7. Delhi	823
8. Goa.	1482
9. Gujarat	2944
10. Haryana	650

1	2
11. Himachal Pradesh	499
12. J&K	1106
13. Kerala	9182
14. Karnataka	3366
15. Madhya Pradesh	3755
16. Maharashtra	8790
17. Manipur	44
18. Meghalaya	35
19. Mizoram
20. Nagaland	3
21. Orissa	3970
22. Pondichery	963
23. Punjab	5065
24. Rajasthan	606
25. Tamil Nadu	3861
26. Tripura	737
27. Uttar Pradesh	4344
28. West Bengal	9687
29. INA Personnel.	10358
TOTAL:	121348

Note: The total No. of applications received since the commencement of the Scheme from 15-8-1972 upto 31-3-1982 is 424090.

Statement III

1	2
Name of the State	No. of pending cases (out of total applications received from commen- cement of the scheme upto 31-5-82)
1. Andaman & Nicobar	1
2. Andhra Pradesh	7850
3. Arunachal Pradesh	25

1	2
4. Assam	9743
5. Bihar	39572
6. Chandigarh	25
7. Delhi	184
8. Goa	816
9. Gujarat	53
10. Haryana	434
11. Himachal Pradesh	216
12. J&K	1029
13. Kerala	18002
14. Karnataka	5348
15. Madhya Pradesh	611
16. Maharashtra	12681
17. Manipur	38
18. Meghalaya	16
19. Mizoram
20. Nagaland	10
21. Orissa	6494
22. Pondicherry	506
23. Punjab	1906
4. Rajasthan	1655
25. Tamil Nadu	689
26. Tripura	5863
27. Uttar Pradesh	50165
28. West Bengal	3061
29. INA Personnel.	
Total:	170844

Note : The total no. of applications received since the commencement of the Scheme from 15-8-1972 upto 31-3-1982 is 424090.